

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 202
IB-413/ND/2022
IA-4186/2022

IN THE MATTER OF:

Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Mr. Akash Goyal

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 16.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

SHRI. RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent : Adv. Rajat Srivastava, Personal Guarantor, Mr.
Amit Dhall Advocate

For the RP : Mr. Roshan Lal Jain

ORDER

IA-4186/2022: The reply/response to the report of RP filed under Section 99 of IBC 2016, vide Diary No. 071010204311/2022 is not on record. Ld. Counsel for the Respondent/Personal Guarantor is directed to ensure that the same is placed on record within three days.

List the **IB-413/ND/2022** for hearing before the Regular Bench on 20.02.2023.


(RAHUL BHATNAGAR)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)